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LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Thursday, 24th November, 1955.

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 NOON

PAPERS LAID ON THE TABLE

FINANCIAL AGREEMENT BETWEEN THE GOVERNMENTS OF INDIA AND BURMA

The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat): On behalf of the Minister of Finance, I beg to lay on the Table a copy of the Financial Agreement between the Government of India and the Government of the Union of Burma. [See Appendix I, annexure No. 48].

TARIFF COMMISSION REPORTS re STARCH AND GLUCOSE INDUSTRIES AND GOVERNMENT RESOLUTION THEREON.

The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951:

(1) Report (1955) of the Tariff Commission on the continuance of protection to the starch industry.

402 L.S.D.

(2) Ministry of Commerce and Industry Resolution No. 12(2)-TB-55 dated the 12th November 1955. [Placed in Library. See No. 5-392-55].

(3) Report (1955) of the Tariff Commission on the continuance of protection to the glucose industry.

(4) Ministry of Commerce and Industry Resolution No. 12(3)-TB-55, dated the 22nd November 1955.

(5) Ministry of Commerce and Industry Notification No. 12(3)TB-55 dated the 22nd November 1955. [Placed in Library. See No. 5-393-55].

NOTIFICATION UNDER CINEMATOGRAPH ACT

The Minister of Commerce (Shri Karmarkar): On behalf of the Minister of Information and Broadcasting, I beg to lay on the Table, under sub-section (3) of section 8 of the Cinematograph Act, 1952, a copy of the Notification No. S.R.O. 2281 dated the 11th October, 1955, making certain further amendment in the Cinematograph (Censorship) Rules, 1951. [Placed in Library. See No. S-389/55].

NOTIFICATION UNDER INDUSTRIAL FINANCE CORPORATION ACT

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): I beg to lay on the Table, under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948, a copy of the Notification No. 18/55 dated 11th October, 1955, making certain amendments in the General Regulations, Employees' Provident Fund Regulations, 1948, and Industrial Finance Corporation (Issue of Bonds) Regulations 1949 of the

[Shri A. C. Guha]
Industrial Finance Corporation of
India. [Placed in Library. See No.
S-394/55].

BUSINESS ADVISORY COMMITTEE
TWENTY-SEVENTH REPORT

Shri M. A. Ayyangar (Tirupati): I beg to present the Twenty-seventh Report of the Business Advisory Committee.

STATEMENT RE: OFFICERS OF
ALL INDIA RADIO

The Minister of Commerce (Shri Karmarkar): On behalf of the Minister of Information and Broadcasting, I beg to make the following statement: In respect of certain matters which were discussed in the course of the debate in the Ninth session of the Lok Sabha, he said that he would refer them to the Union Public Service Commission and place the information on the Table of the House. Accordingly, detailed statements in respect of each of these matters were drawn up. These have been seen by the Commission.

On behalf of the Minister of Information and Broadcasting, I beg to lay on the Table of the House statements regarding:

- (1) Retrenchment of Programme Assistants in All India Radio.
- (2) Selection of an officer of All India Radio to the post of News Editor in the News Services Division.
- (3) Reversion of Assistant Engineers.
- (4) Selection to Assistant Engineers' posts of candidates interviewed for Technical Assistants' posts. [See Appendix I, annexure No. 49].

CORRECTION OF ANSWER TO
STARRED QUESTION

The Minister of Commerce (Shri Karmarkar): On behalf of the Minister of industries, I beg to make a statement.

In connection with starred question No. 1437 answered on 5-9-55, Shri Gidwani asked him a supplementary question desiring to know the value of diesel road rollers, stone crushers and road making machinery imported into India during the year 1951 to 1955, and he replied, "In 1952, the number of rollers was sixty seven; in 1953, sixty-two; in 1954 one; and in 1955 nil. The value in 1952 was Rs. 25,12,000; in 1953 Rs. 23,24,500; and in 1954, Rs. 37,500". The correct position, however, is that the figures of import asked for by Shri Gidwani are not separately available. He regrets the error that crept into the earlier reply and seeks your permission to correct the answer and replace it by the following:

"The figures of import asked for are not separately available. The figures of imports under the general heading, "Earth Moving and Shifting Machinery" are as follows:—

Year	Value in Rs.
1952-53	1,44,07,791
1953-54	1,45,18,532
1954-55	1,05,92,618

UNIVERSITY GRANTS COMMISSION BILL—Contd.

Mr. Speaker: The House will now proceed with further consideration of the following motion moved by Dr. M. M. Das on the 22nd November, 1955, namely:

"That the Bill to make provision for the co-ordination and determination of standards in Universities and for that purpose, to establish a University Grants Commission, as reported by the Joint Committee, be taken into consideration".